

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 1851 of 2012

Dated : 11th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Union of India, South Central Railway & Ors. ...Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission
& Ors. ...Respondent(s)

For the Appellant(s): Mr. B.V. Ramana Kumar (Rep.)

ORDER

It is noticed that no Application is filed under Rule 55 (3) of the Act for waiver of the court fee. It is also seen that no Application is filed for condonation of delay in re-filing the Appeal. Accordingly, the Representative appearing on behalf of the Appellant/Applicant is directed to file the said Applications. The Representative of the Appellant/Applicant seeks some time for filing the said Applications.

Post the matter on **16.04.2013.**

(V J Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg